

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

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**ROC.NO. 394/SO/2020**

**DATED : 19.04.2020**


**NOTIFICATION**

Sub: Hearing of Pending Admission matters filed on or after 01.01.2020 during lockdown period w.e.f. 20.04.2020 through video conferencing - modified instructions - issued.

Ref: High Court's Circular in ROC No.394/SO/2020, dt. 17.04.2020.

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As directed, in continuation of the notification in the reference cited, for hearing of the Pending Admission matters filed on or after 01.01.2020 through video conferencing, the learned Advocates, Govt. Pleaders/Standing Counsel, etc. are hereby informed that those who do not have the Video Conferencing facility or those who are not comfortable in addressing the Court through Video Conferencing or held up else where during this lockdown period are hereby exempted from addressing/appearing before the Courts through Video Conferencing and their cases will be adjourned automatically. It is further informed that since it is not safe to travel to the High Court situated in the Old City from different parts of Hyderabad during this lockdown period, those who intend to avail the Video Conferencing facility from the control rooms in the High Court are requested not to avail the said facility in the High Court.

  
REGISTRAR GENERAL  
19.04.2020